

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 677 of 2020

Rakesh Kumar Shaw.

.... **Petitioner**

Versus

1. The State of Jharkhand.

2. Jyoti Gupta.

.... **Opposite Parties**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. D.K. Chakraverty, Advocate

For the State : A.P.P.

04/24-6-2020 Learned counsel for the petitioner prays for and is allowed three weeks' time to take fresh steps for service of notice upon O.P. No. 2 on her present and correct address by ordinary process.

Unused copy, if available, may be utilized.

List this case after appearance of O.P. No. 2.

Interim order passed on 6.2.2020 shall continue till the next date of listing.

(Rongon Mukhopadhyay, J)

Rakesh/-